

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH (COURT – II)**

**Item No. 212**  
**(IB)-197(PB)/2017**  
**IA-1960/2023 IA-2859/2023,**  
**IA-2802/2023 CA-372/2018 IA-2086/2023**

**IN THE MATTER OF:**

**Edelweiss Asset Reconstruction Company ... Applicant/Petitioner Ltd.**

**Versus**

**Tecpro Systems Ltd.**

...

**Respondent**

**Under Section: 7 of IBC, 2016 (Liq.)**

**Order delivered on 06.09.2023**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ,  
HON'BLE MEMBER (J)**

**SH. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Mr. Neeraj Kumar and Ms. Meenakshi Jha, Advs. in CA 372/2017 for VA Tech Wabag  
**For the Respondent** : Mr. Shekhar Raj Sharma, Dy. AG, Haryana, and Mr. Paras Dutta Adv. in IA/2086/2023  
**For Ankita Purchaser** : Adv. Kunal Godhwani

**ORDER**

**IA-1960/2023, IA-2859/2023, IA-2802/2023, CA-372/2018 & IA-2086/2023:** List the matters on 16.10.2023.

**Sd/-  
(L. N. GUPTA)  
MEMBER (T)**

**Sd/-  
(ASHOK KUMAR BHARDWAJ)  
MEMBER (J)**